

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2503
ANSWERED ON:06.02.2014
DISPLACED PERSONS
Patle Kamla Devi

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether a large number of persons have been displaced for acquiring land for development projects in the country as per the report of the Human Resource Working Group and United Nations Organisation (UNO);
- (b) if so, the details of the number of persons displaced for acquisition of land in the country including Chhattisgarh during each of the last three years and the current year and the number of persons rehabilitated; State/UT-wise; and
- (c) the steps taken/being taken by the Government to minimise displacement and rehabilitate all the displaced persons with a definite time-frame?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI LAL CHAND KATARIA)

- (a): Yes Sir. As per Human Rights in India - Status Report, 2012, of the Working Group of Human Rights in India & the UN, a large number of people have been displaced as a result of ostensible 'development' projects.
- (b): Land and its management falls under the exclusive legislative and administrative jurisdiction of the States as provided in Entry No. 18 of List II (State List) of the Seventh Schedule to the Constitution. Acquisition of land for various projects is done by the concerned State Governments/UT Administrations. The data regarding number of people who have been displaced due to land acquisition and rehabilitated are not being maintained at the central level.
- (c): To address various issues related to land acquisition and rehabilitation & resettlement, this Department has formulated a revised National Rehabilitation & Resettlement Policy (NRRP), 2007, which has been published in the Gazette of India on 31st October, 2007 and has been circulated to all the Government of India/Ministries/Departments and the various States/UTs for its implementation. The objective of the Policy is to minimize displacement & to promote, as far as possible, non-displacing or least 'displacing' alternative. Further, it provides for comprehensive rehabilitation & resettlement benefits to the affected families. Apart from this, the Central Government has enacted Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013. The aforesaid Act inter-alia provides for minimum displacement to affected families along with comprehensive rehabilitation and resettlement benefits. The Act has come into force with effect from 01.01.2014.